

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4116
ANSWERED ON 19TH DECEMBER, 2024**

DEVELOPMENT OF NH-744

4116. SHRI N K PREMACHANDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposed to complete the development of NH 744 in Kollam Lok Sabha Constituency in a time bound manner and if so, the details of action taken thereon;**
- (b) whether the Government proposes to expedite the process of land acquisition;**
- (c) if so, the details regarding the extend village and survey number of land in which acquisition process is completed;**
- (d) the details regarding the extend and survey number of land in which 3a, 3A and 3D notification has been issued;**
- (e) whether the State Government proposes to fix the compensation of buildings on the basis of its oldness and if so, the reasons therefor;**
- (f) whether the Union Government consider the request for fixing the compensation as per the norms applied for fixing compensation of NH 66 and if so, the details thereof; and**
- (g) the details regarding the action taken to overcome the delay in finalizing land acquisition compensation?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) The Detailed Project Report (DPR) involving alignment study, feasibility study, pre-construction activities (including assessment of Land Acquisition) for development of NH-744 Highway in the State of Kerala has been awarded. The award of civil construction work will be taken up after the completion of DPR, statutory clearances and pre-construction activities depending upon projected traffic, techno-economic viability and inter-se-priority.

(e) to (g) Land acquisition is undertaken in accordance with National Highways Act, 1956 and provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 as applicable.
